

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.2301/2015

[Arising out of impugned final judgment and order dated 07-07-2014 in WP No.17601/1995 passed by the High Court of Judicature at Allahabad]

U. P. FINANCIAL CORPORATION & ANR.

Petitioners

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondents

[FOR FINAL DISPOSAL]

Date : 05-05-2026 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) : Mr. Ankur Prakash, AOR

For Respondent(s) : Mr. Karan Batura, AOR (mentioned by)
Mr. Devesh Pratap Singh, AOR

UPON being mentioned, the Court made the following
O R D E R

Not to be deleted from the notified date i.e. 12th May, 2026.

(MANIK KUMAR)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)